

**GOVERNMENT OF INDIA
FINANCE AND COMPANY AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:4898

ANSWERED ON:20.12.2002

INSURANCE REGULATORY AND DEVELOPMENT AUTHORITY

V. SAROJA

Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state:

- (a) Whether the Insurance Regulatory and Development Authority (IRDA) has taken a position that it was within its rights to retain the funds collected from insurers as renewal and other fees and penalties;
- (b) whether the Ministry of Finance after seeking opinion of Ministry of Law, directed the IRDA to deposit the funds in the public account; and
- (c) the present status of the situation and how the deadlock is proposed to be resolved?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (SHRI ANANDRAO V. ADSUL)

(a to c): Insurance Regulatory and Development Authority (IRDA) has proposed that it should retain the funds collected by it. However, Ministry of Law has advised that Insurance Regulatory and Development Authority (IRDA) Fund is to be housed in the Public Account of India. This has been conveyed to the IRDA for follow up action.